

**DR. HENRY AUSTIN (Ernakulam):** I have given notice for Calling Attention on the subject of floods in Kerala which have taken a toll of 57 people so far. How are we answerable to our constituency if such matters are not taken up here?

**SHRI CHINTAMANI PANIGRAHI (Bhubaneswar):** The subject of severe drought in Orissa should be discussed. (Interruptions).

**MR. SPEAKER:** I am not listening to anybody. All of you are speaking; I am not super-human to listen to ten persons at one and the same time. May I tell you, please sit down? As I have seen this morning there were some Calling Attention Motions on floods. But I feel that the situation about the floods is such that we must have the discussion immediately.

**SHRI VASANT SATHE:** And drought also. (Interruptions).

**MR. SPEAKER:** May I please tell you, when I am standing, kindly do not get up. Or, you sit here, I will not get up from there. I have been a Member for the last many years. I have never known these practices because I was used to see that when the Speaker is standing nobody gets up. You have adopted those procedures of the British conventions but I think we should not follow them and we should have our own. I have received a number of Calling Attention and other motions about floods.

**SHRI P. K. DEO (Kalahandi):** And drought also.

**MR. SPEAKER:** The Minister will make a statement today, and then, for the time that you may fix, I will not have the least objection to discuss the drought or the floods. I would advise the Minister to find time at the earliest because I cannot allow so many motions on the same subject.—it will take too much of time; in place of that it is better to have a debate rather than waste time on those motions.

12.08 hrs.

## RE. QUESTION OF PRIVILEGE

**श्री मधु सिन्घे (बाका):** मेरा एक विशेषाधिकार का प्रश्न है। मैं आपको नोटिस दे चुका हूँ और सबूत भी दे चुका हूँ। गया में गूट एट साइट वा जो आदेश जारी किया था उसके बारे में सब सबूत मैं दे चुका हूँ। मुझे आप दो घण्टाई मिनट मुन लें, उसके बाद जो फैसला करना है कर लें।

**सम्बन्ध सहोदय:** आप ठहर जायें देख कर बताऊंगा।

**श्री मधु सिन्घे:** आप मुझे सुन लें। प्रश्न बहुत सीधा-सादा है। इस सदन में 17—

**श्री संकर बख्श सिंह (बतरा):** 377 में मैं ने आप को नोटिस दिया है—

**श्री मधु सिन्घे:** प्रिविलेज पहले आता है। माननीय सदस्य हुनेका भडंगा डालते हैं।

**सम्बन्ध सहोदय:** संकरबख्श सिंह जी जो बात एक मिनट में बतल हो जानी है जैसे ये कह रहे हैं आपके भडंगा बढ़ा करने से उस में ज्यादा बक्त लगेगा। मेरी, आप से बिनती है कि आप एक डेढ़ मिनट न बोलें।

**श्री मधु सिन्घे:** 17 अप्रैल को श्री उमाशंकर दीक्षित जी ने इस सदन में बक्तब्य दिया था कि गया में गूट एट साइट का कोई आर्डर जारी नहीं किया गया था। उसके बाद श्री अक्षयकाश जी द्वारा एक नागरिक समिति नियुक्त की गई थी—

अध्यक्ष महोदय : धाप एक मिनट  
ठहरें ।

श्री मधु लिमये : जब कभी मैं  
बोलता हूँ धाप टोकने लगते हैं ।

अध्यक्ष महोदय : ऐसा मत करिये ।

श्री मधु लिमये : वाक्य पूरा करने  
नहीं देते हैं । हमेशा ऐसा होता है ।

MR. SPEAKER: Please sit down.  
Mr. Limaye, you sent this to me at  
11-45 A.M.

श्री मधु लिमये : अध्यक्ष महोदय,  
मेरे नोटिस की तारीख क्या है ? मैंने  
नोटिस तो सात घाठ दिन पहले दिया है ।  
यह स्मरण पत्र है ।

MR. SPEAKER: How could I  
know it. You should have waited for  
this. I have asked for the informa-  
tion. You should give your notice in  
time.

श्री मधु लिमये : मेरा नोटिस तो  
बहुत पुराना है । यह तो मैंने सप्लीमेंटरी  
स्पष्टीकरण दिया है ।

श्री दीक्षित ने यहां पर जो बक्तव्य दिया  
है, राज्य सरकार द्वारा उन को जो रिपोर्टें  
दी गईं, वह उसके आधार पर दिया है ।  
मैंने यह दावा नहीं किया है कि श्री जयप्रकाश  
नारायण की कमेटी कोई लेजिस्लेचर की कमेटी  
थी । लेकिन उस में राज्य सभा के एक  
भूतपूर्व सदस्य, श्री बी० के० पी० सिन्हा  
और लोक सभा के एक वर्तमान सदस्य,  
श्री मुंबदेव प्रसाद वर्मा, का हवाला दिया  
गया है । श्री बी० के० पी० सिन्हा उस  
समय मौजूद थे । मैं उन के बक्तव्य से केवल  
दो पैराग्राफ पढ़ना चाहता हूँ ।

"Again, at about 5 P.M., I heard  
an announcement in a very harsh,  
raucous, and agitated voice that the

curfew had been extended from  
4 P.M. to 9 A.M. next morning. It  
was also being announced that  
those found on the road would be  
shot at. The announcement struck  
me as unusual and uncivilised.  
Even during the 1942 movement,  
we heard no such announcement...

I explained to Shri Sukhdeo  
Verma, M.P., and Dr. Yugal  
Kishore, M.L.A. (who were with  
me at the Railway Station) that the  
members of the BSF, whose intel-  
ligence and character must have  
been assessed by them till then  
would treat this announcement as  
a *carte blanche* to shoot even in  
nocent unwary stragglers at sight  
and that this announcement ignor-  
ed the pitiable reality that there  
are thousands in every city in India  
whose homes could only be the  
streets even in the severest of  
weathers.

I felt with bitterness and told  
the Congress legislators (mention-  
ed above) that even the alien rul-  
ers of India had some decency and  
our officers are conspicuously de-  
void of such feelings."

अगर श्री दीक्षित का यह बयान उन की अपनी  
जानकारी के आधार पर होता, तो मैं कुछ  
नहीं कहता, क्योंकि तब वह एक सदस्य बनाम  
दूसरे सदस्य की बात होती । लेकिन उन को  
राज्य सरकार के अधिकारियों द्वारा जानकारी दी  
गई है । लेकिन कमेटी की रिपोर्ट में राज्य  
सभा के भूतपूर्व सदस्य, श्री बी० के० पी०  
सिन्हा, जो उन्हीं के दल के सदस्य हैं, इस सदन  
में कांग्रेस पार्टी के सदस्य, श्री मुंबदेव प्रसाद  
वर्मा, और डा० युगल किशोर, एम० एम०  
ए० का हवाला दिया गया है ।

ऐसी हालत में धाप इस मामले को  
एकदम डिसमिस न कीजिए । धाप  
श्री दीक्षित को कहें कि वह सक्ज़र्ड दें और  
यह मामला नियम 227 के तहत रिपोर्टें

[श्री मधु लिमये]

के लिए नहीं, जांच के लिए, प्रिविलेज कमेटी को भेज दें। इस तरह सभी तथ्यों का प्राप को पता चल जायेगा।

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Sir, I also want to make a submission. I have raised the matter in the last session. You will kindly remember. . .

**MR. SPEAKER:** Kindly wait. Let me first dispose of this.

**SHRI JYOTIRMOY BOSU:** Sir, in the last session, Shri Dikshit said the same thing about the order that was given in Gujarat and which was nullified in the court.

**MR. SPEAKER:** Please do not get up every now and then. I shall listen to you.

**SHRI JYOTIRMOY BOSU:** He goes on giving wrong information.

**MR. SPEAKER:** Will you kindly sit down? Do not bring the other matter. Mr. Limaye, I shall examine the Home Minister's reply. I shall examine your present observations and then let you know.

**श्री शंकर ब्याल सिंह** (चतरा) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। यह व्यवस्था का प्रश्न नियम 349, 350, 351 और 352 के अन्तर्गत है।

उम सदन में बार-बार यह प्रश्न उठना रहा है कि किस तरह से हम यहाँ अपनी बात रखें और किस तरह से अध्यक्ष के साथ व्यवहार करें, प्राप को आज्ञा को किस तरह से मानें। लेकिन मुझे दुःख के साथ कहना पड़ता है कि जो सदस्य नियमों और प्राप के आज्ञा का उल्लंघन करते हैं, उन की बात मृनी जानी है, और जो सदस्य प्राप की आज्ञा को मानते हैं, उन की बात को नहीं सुना जाता है।

श्री श्री मधु लिमये को एक सवाल उठाने के लिए प्रापने मौका दिया, लेकिन हम दोनों को मौका नहीं मिलता है। हमारे क्षेत्र में इसका यह असर पड़ता है कि जैसे इस सदन में केवल वही बोलने वाले हैं, जब कि सही बात यह है कि प्राग लगाने वालों में वह सबसे प्रागे हैं। जिस दिन पार्लियामेंट का सेशन हुआ, मैंने प्राप को नोटिस दिया कि नियम 193 के अनुसार तीन विषयों पर चर्चा होनी चाहिए। प्राग भी मैंने लिखा है कि नियम 377 के अन्तर्गत मुझे विहार के बारे में कहने का मौका दिया जाये।

जब मैं निवेदन करने के लिए खड़ा हुआ, तो प्राप ने कहा कि मैं बिनती करता हूँ। मैं प्राप की बिनती को प्राभा मानता हूँ। इस लिए मैं चुप रहा। लेकिन जिन्होंने प्राप की आज्ञा नहीं मानी, उनको बोलने का मौका दिया गया। मैं इस बारे में प्राप की व्यवस्था चाहता हूँ कि जो सदस्य प्राप की आज्ञा का उल्लंघन करते हैं, उन की बात रिकार्ड पर नहीं मानी चाहिए। पहले प्रापने यह नियम रखा था कि कालिग एटेन्शन नोटिस के बाद जीरो आवर शुरू होगा, लेकिन अब कालिग एटेन्शन नोटिस से पहले ही जीरो आवर शुरू हो जाता है।

**अध्यक्ष महोदय :** जब प्रापकी बारी आती, तो प्राप बोलते। लेकिन प्राप अपनी बारी पर नहीं बोलें, उनकी बारी में चुप बयें। अगर वह प्राप की बारी में बोलते तो मैं उन को भी रोक्ता।

**SHRI SHYAMNANDAN MISHRA** (Begusarai): Since you have been good enough to say to us that you will kindly examine this issue, may I bring to your notice one aspect of the matter? The hon. Home Minister has taken the stand that he had made a statement on the basis of the information received from the State Government. Would you kindly also examine whether a breach of privilege in that case does not arise

against the State Government which has supplied the information to the Home Minister, because the Home Minister is bound to say that he has received the information from other agencies?

MR. SPEAKER: His question is whether the information given by the State Government to the Home Minister should not be the basis of privilege?

SHRI SHYAMNANDAN MISHRA: I have gone through the note that has been submitted to you and circulated to us. The Home Minister is taking the stand that he made the statement on the basis of the information received from the State Government and other agencies. Would you not also examine this aspect of the matter whether a breach of privilege does not arise against the State Government which has supplied the information to the Home Minister?

SHRI P. K. DEO (Kalahandi): The Home Minister has got his own source for gathering information as well.

MR. SPEAKER: I shall have to examine it.

SHRI PILOO MODY (Godhra): I want to know whether the State Government is at liberty to supply wrong information to the Home Minister.

MR. SPEAKER: Now, Papers to be laid on the Table.

SHRI PILOO MODY (Godhra): I had written to you regarding a matter that I wanted to raise. It is regarding the pay scales and salaries of the staff which you had taken up a year ago, and you had appointed a committee to go into this, and they have been deliberating for a whole year without coming out with any...

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order...

अध्यक्ष महोदय : मैं आपसे यह अर्ज करूँगा . . . . .

SHRI S. M. BANERJEE: I rise on a point of order, Sir...

MR. SPEAKER: This is a matter regarding the Secretariat of the Speaker, and he has appointed a committee. I would request the hon. Members to kindly spare the Secretariat. आप जैसे दूसरे की टांग खींचते हैं, अब एक वचा है, अगर यज्ञ भी ऐसा ही काम गुरु करना है तो इस तरीके से काम चलेगा नहीं।

SHRI PILOO MODY: I have a very simple request that the work of the Committee should be expedited. That is all.

अध्यक्ष महोदय : अब यह क्या काम है कि इस में भी शुरू कर दिया। वह कमेटी बैठी है, वह बैठेगी, उस की रिपोर्ट आएगी तो आप को बुला लेंगे अंदर सभी को।

SHRI PILOO MODY: Why have you started a controversy on this?

श्री मधु लिमये (वांका) : हम ने रिमाइंडर भेजे कमेटी को, कोई जवाब नहीं है।

MR. SPEAKER: This is not to be raised in the House. The Speaker is not like a Minister sitting here to reply whether this is right or not. Let not hon. Members create these conventions. अगर आप के सेक्रेटेरिएट में भी यह बात होने लगी . . . . .

SHRI PILOO MODY: I wish you would just listen to two more sentences. Why are you fighting with us on this? There is nothing to fight about. I have a very simple request. If you would only let me finish in one sentence...

MR. SPEAKER: Not in the House but in my Chamber.

**SHRI PILOO MODY:** I am just making a request to you that the work of the Committee be expedited. That is all.

**MR. SPEAKER:** After all, the Secretariat should have some discipline. This is the Members' Secretariat.

**SHRI PILOO MODY:** I am only trying to ask you to expedite the work of the committee. That is all.

**SHRI JYOTIRMOY BOSU:** I am a member of this committee. It is better if I have your permission to say a word.

**MR. SPEAKER:** Not here.

**SHRI JYOTIRMOY BOSU:** Otherwise, Members would not have a correct picture as to what attitude we have taken in this regard.

**MR. SPEAKER:** Let this Secretariat function. We have appointed a committee. If he has anything to ask, let him approach me in my capacity in my Chamber. Let him not raise the question here as if he is raising a question against a Minister.

**SHRI PILOO MODY:** I have only raised the issue asking you to request the committee to expedite its work, and nothing more. There is no controversy about it.

**MR. SPEAKER:** Why does he raise it in the House? Let him leave it to me. He has written to me. I shall care with the utmost respect for what he has written.

**SHRI PILOO MODY:** Where else do I raise it except in the House? It was after my raising it in the House that the committee was appointed.

**MR. SPEAKER:** Let him kindly understand one thing. I do not think that he needs much more of my explanation. He is very intelligent and he understands everything.

The Chairman has written to him already. In spite of that, he is raising it in the House as if I am a Minister sitting in the House.

**SHRI JYOTIRMOY BOSU:** May I say a word?

**MR. SPEAKER:** May I say one thing to Mr. Jyotirmoy Bosu? If he occupies a position as a member of a committee or as the Chairman of the Public Accounts Committee or any other, so long as he is there, he must observe the conventions followed by those people. He need not use that position in this House.

**SHRI JYOTIRMOY BOSU:** You have said something which is not fair. I only said that I wanted to...

**MR. SPEAKER:** I have said it after exercising a lot of my patience.

**SHRI S. M. BANERJEE:** I rise on a point of order...

**MR. SPEAKER:** Point of order on what?

**SHRI S. M. BANERJEE:** I rise on a point of order on this, and I want your ruling on it.

**MR. SPEAKER:** There is no question of my ruling on it. This is not something pending for discussion before the House.

**SHRI S. M. BANERJEE:** My point of order is simple.

**MR. SPEAKER:** You have started taking up the cause of my Secretariat as you do about a steel plant or some other organisation.

**SHRI MADHU LIMAYE:** What is the difference?

**MR. SPEAKER:** When I have appointed a Committee, the House should be satisfied with that.

**SHRI S. M. BANERJEE:** On a point of order...

**SHRI PILOO MODY:** I want to know why I did not receive this paper before 10 O'clock this morning.

**MR. SPEAKER:** I am sorry you received it only this morning.

**SHRI S. M. BANERJEE:** In this House, at our request, you were kind enough to consider it and appoint a Committee. Now an extension given to the Committee is always quoted in the House. I want to know who has given them extension to continue for whatever period they can

**MR. SPEAKER:** No, I am not prepared to reply in this House.

**SHRI S. M. BANERJEE:** Under the rules, they should take the permission of the House. Kindly see our rules.

**MR. SPEAKER:** So long as this Committee is functioning, please do not raise this matter.

**SHRI S. M. BANERJEE:** How long?

**MR. SPEAKER:** This is not an ordinary Committee of the House. It is not to be raised in the House. No time-limit was fixed. There is no question of extension

**MR. SPEAKER:** Shri Ram Niwas Mirdha.

**SHRI JYOTIRMOY BOSU:** I have to make a submission. Four days ago I raised an issue involving the Border Roads Task Force's atrocities on people in Meghalaya and then the Chair had given a clear directive to the Government to come out with the details. Four days have passed. Neither the Defence Minister nor the Home Minister, who is in charge of tribal affairs, has bothered to come out with the facts. They have flouted the direction of the Chair. It is a very serious matter.

**MR. SPEAKER:** I do not know what the matter was. I will look into it.

**SHRI JYOTIRMOY BOSU:** They are sitting over it.

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMALAH):** There is no question of flouting the direction of the Deputy-Speaker. I have conveyed it to the Defence Minister. We have to await his report.

**SHRI K. S. CHAVDA (Patan):** There is one matter...

**MR. SPEAKER:** No, not without my permission. Please sit down. Papers to be laid on the Table.

12.28 hrs.

#### PAPERS LAID ON THE TABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (SECOND AMENDMENT) RULES, 1974

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM):** I beg to lay on the Table a copy of the Registration and Licensing of Industrial Undertakings (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 274(E) in Gazette of India dated the 19th June, 1974, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951 [Placed in Library. See No. LT-8089 74.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy each of the following Notifications (Hindi and